



2026:AHC:47708

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7250 of 2026

Suresh Chandra And Another

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dharmendra Kumar, Shahbaz Ahamad Khan, Shailendra Kumar
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners.
2. In view of the order proposed to be passed, notices need not issue to the private-respondents.
3. The only prayer made by the counsel for the petitioners to direct the Respondent No.2 namely Additional Commissioner, Judicial, Prayagraj Division, Prayagraj to decide the Revision No.00485 of 2020, Computerized Case No.C-202002000000485 (Bachcha Lal @ Bachawa Vs. Hari Sumer and others), within stipulated period.
4. Heard counsel for the parties.
5. Considering the facts and circumstances of the case and without expressing any opinion on the merits of the issue, the present writ petition is **disposed of finally** with a direction to the Respondent No.2 namely Additional Commissioner, Judicial, Prayagraj Division, Prayagraj to decide the aforesaid revision in accordance with law expeditiously and preferably within a period of **six months** from the date of presentation of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

March 9, 2026

Swati